

Shri T. T. Krishnamachari: I understand that this concern is employing young people, younger than the hon. Member who put the question.

Mr. Deputy-Speaker: 1138, Prof. D. C. Sharma, absent. 1139, Prof. D. C. Sharma, absent. 1140—I do not propose to call the Members 'Professors' or 'Advocates' hereafter. They are all hon. Members and nothing more than that.

COMMODITY CONTROL COMMITTEE

*1141. **Shri Tulsidas:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Commodity Control Committee appointed in October, 1950, has completed its investigations;

(b) whether a report has been submitted to Government; and

(c) if so, their recommendations?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Yes, Sir.

(c) A Summary of the Recommendations made by the Committee is given in Chapter XIV of the Report, copies of which will be placed on the Table of the House.

REVISION OF CONTROL ORDERS

*1142. **Shri Tulsidas:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Central Government had requested State Governments to review their control orders;

(b) the State Governments which appointed committees to streamline their control orders;

(c) in which States the Committees have submitted their reports; and

(d) whether the Central Government have been apprised of the changes proposed in the system of controls as a result of these recommendations?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) to (d). A statement is laid on the Table of the House. [See Appendix V, annexure No. 54.]

Shri Tulsidas: May I know the changes proposed and whether the Union Government have approved any of the changes recommended by these Committees?

Shri T. T. Krishnamachari: In Mysore, the following orders which have been issued by the State Government, have since been repealed:

The Paddy Acquisition and Harvest Order, 1952.

The Food Distribution Order, 1951.

The Hoarding and Profiteering of Foodgrains (Prevention) Order, 1948.

The Mysore Rationing Order, No. 2.

In Hyderabad, the Hyderabad State Commodity Controls Committee Foodgrains Order, 1951, has been repealed.

In Bilaspur, they do not propose to make a change.

In Vindhya Pradesh, the order has already been revised.

Shri V. P. Nayar: May I know whether in requesting the State Governments to review their control orders, the Government of India have also suggested to discontinue the prosecutions launched in cases of infringement of these control orders?

Shri T. T. Krishnamachari: No such suggestion has been made.

Shri V. P. Nayar: May I know whether such prosecutions will continue after withdrawing these control orders?

Shri T. T. Krishnamachari: With regard to the action that the State Governments could take in this matter, we leave it to them to take such action as they think desirable.

ANTI-INDIAN PROPAGANDA IN PHILIPPINES

*1143. **Shrimati Tarkeshwari Saha:** Will the Prime Minister be pleased to